

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 264/(MAH)/2017  
M.A. No. 627/2017

CORAM:

Present:

SHRI M. K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018

NAME OF THE PARTIES: Rakesh Malhotra & Ors.

V/s.

Supermax Personal Care Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
47.	Mr. Jarat Doirkadas Mr. S.V. Doijode Ms. Roshne Mulla-Feroze Ms. Prakriti Joshi I/b Doijode Associates for Respondent No. 3 & 2	Senior Counsel & Advocate	L.K. Mulla-Feroze
47.	Mr. Zai Anantgarjina Ms. S.V. Doijode Ms. Roshne Mulla-Feroze Ms. Prakriti Joshi I/b Doijode Associates for Respondent No. 4		
	Mr. Ravin Kadamb for Respondent No. 1 to 5 Mr. Ashish Kamat for Respondent No. 5 Mr. Aditya Thakare for Respondent No. 6 to 7 Mr. Aniketh Nair i/b Musafija M/s. Pindar for Respondent Nos 1, 5 to 7		

Contd. on Page -2-

-2-

ORDER

**M.A. No. 627/2017 in C.P. No. 264/241-242/NCLT/MB/MAH/2017**

1. The Learned Senior Representatives of both the sides are present.
2. From the side of the Petitioner, it is stated that there is a likelihood of Settlement and on that ground seeking adjournment.
3. As a result the matter is adjourned to **22.02.2018**.

Sd/-

**BHASKARA PANTULA MOHAN**  
Member (Judicial)

11.01.2018

aah

Sd/-

**M.K. SHRAWAT**  
Member (Judicial)